

**MINUTES OF THE MEETING OF DISTRICT INFRASTRUCTURE
COMMITTEE, CHAIBASA HELD ON 01.07.2019 AT 04:30 p.m.**

A meeting of the District Infrastructure Committee, Chaibasa is held today on the 01st July, 2019 at 04:30 p.m. in the chamber and under the Chairmanship of the Principal District and Sessions Judge, West Singhbhum at Chaibasa in presence of the following other members of the committee:-

1. The Deputy Commissioner,
West Singhbhum, Chaibasa.
2. The Executive Engineer,
Building Construction Division,
Chaibasa.

Special Invitee

1. The Executive Engineer,
Drinking Water and Sanitation Division,
Chaibasa.

Following Agendas were discussed in the meeting.

1. Progress in the matter of construction of Sub Divisional Court-Buildings and residential complexes of Porahat at Chakradharpur.
2. **Development in the matter of construction of Sub-Jail of Porahat at Chakradharpur.**
3. Up-to-date progress in the matter of construction of New Court Buildings after transfer of land of S.D.O. Court Complex.
4. Development in the matter of construction of residential quarter of the Principal Judge, Family Court, Chaibasa.
5. Matter relating to other essentially required facilities in the 'A' & 'B' type residential quarters for Class- III employees of Civil Court, Chaibasa i.e. Effective System of **Drainage of waste water**, Iron Gate on the main entrance of the "A" type quarters, renovation and maintenance of both "A" & "B" type quarters, etc.
6. **Progress in the matter of allotment of Vacant Land under Animal Husbandry Department required for Proposed construction of 18 residential quarters for the Judicial Officers** and 02 (Two) Acres Land required for construction of 78 quarters for class-III & IV employees of Civil Courts, Chaibasa.
7. The matter of some construction works and fortification of Boundary Wall with concertina coil fencing, one Deep Boring & one Septic Tank in the premises of P. D.J's Bungalow at Tungri, Chaibasa.
8. **Matter of Two units of H.Y.D.T. boring-One in the Judges Colony and other**

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in the premises of "B" Type residential quarters of the staff.

9. Matter with regard to construction of Ramp and Adaptation of Toilets for wheel chair users in the existing Civil Court Buildings.
10. Matter relating to construction of a new Drinking Water-points inside the Civil Court Premises with proper filtration and sanitation for use of the litigants and other person.
11. Matter of completion of repairing and renovation works of the Courts and Chambers, etc. of the Main Court Building of Civil Court, Chaibasa as per approved estimate and plan and also of Record Room and Forms and Stationary room & Video Conferencing room, etc.
12. Progress in the matter of security measures in the premises of Civil Court, Chaibasa.
13. Up-to-date progress in the matter of proposed construction of **Nyaya Sadan.**
14. Regarding provision of lightening conductor in all the Court-Buildings.
15. Any other matter with the permission of the Chairperson.
 - (i) Problem in the early constructed urinals.
 - (ii) Drainage behind the main Court building.
 - (iii) etc.

AGENDA – 1:

Progress in the matter of construction of Sub Divisional Court-Buildings and residential complexes of Porahat at Chakradharpur was taken up and discussed in the meeting.

As reported by the Executive Engineer, Building Division, Chaibasa, vide his Letter No. 614(Anu.)/Chaibasa dated 01/07/2019, the construction of Sub-Divisional Court Buildings and Residential Complexes of Porahat at Chakradharpur is almost complete.

The Executive Engineer, Building Construction Division, Chaibasa, further, apprised the Chairperson that only very few small works are to be done as per previously approved estimate. However, as per requirement, **the Estimate for some additional works** there was also prepared and as directed by the Superintendent Engineer, Building Construction Department, Chhotanagpur Region, Ranchi, under his Letter No. 852 Dated 20.04.2018, the same has been sent to the Building Committee constituted at the level of the Hon'ble High Court of Jharkhand, Ranchi for approval of the same.

The Registrar, Civil Court, Chaibasa apprised the Chairperson that the revised

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cost estimate submitted by the Building Division, Chaibasa for additional works there in the premises of Sub-Divisional Courts of Porahat at Chakradharpur, has already been sent to the Registrar General, Hon'ble High Court of Jharkhand, Ranchi, vide this Office Letter No. 3397/G/2018 dated 10th October, 2018, with a request to place the same before the State Level Committee for Monitoring Infrastructure of Sub-ordinate Judiciary for consideration in the matter and order of the Hon'ble Court is awaiting.

AGENDA – 2:

Development in the matter of construction of Sub -Jail of Porahat at Chakradharpur was also taken up and discussed in the meeting.

The Executive Engineer, Building Division, Chaibasa apprised the Chairperson that vide Chief Engineer Letter No. 426(WE) dated 16.05.2019, Technical sanctioned of Additional work of Amount Rs. 4,40,20,200=00 and Revised Technical sanctioned of existing work. Vide Letter No. 453(WE) dated 23.05.2019 of Amount Rs. 24,98,27,000=00 has been sent to Secretary Building Construction Department, Jharkhand, Ranchi for Administrative Approval. For above both work Total estimated Amount is Rs. 29,38,47,200.00.

The Chairperson expressed his grave dissatisfaction over the lingering attitude of the authorities concerned and impressed upon the Executive Engineer, Building Division, Chaibasa that since the completion of the Jail Buildings and Premises would be essentially required to start functioning of the Sub-divisional Courts of Porahat at Chakradharpur, more sincere steps are required to be taken on your part to expedite the matter. The Executive Engineer, Building Division, Chaibasa was, further, directed to obtain concrete information about the latest development in the matter and report to the undersigned at the earliest.

AGENDA – 3:

Matter of construction of a New Court Complex after transfer of the land of the Vacant S.D.O. Court Complex and other abandoned offices was also taken up and discussed in the meeting.

The Executive Engineer, Building Construction Division, Chaibasa apprised the Chairperson that few months ago a consultant, deputed by the Department of Building Construction, Ranchi has visited and inspected the entire premises and has requested to provide him the detail measurement of land of entire premises including the recently transferred land of S.D.O. Court Complex, etc.

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The Chairperson and the Deputy Commissioner, West Singhbhum, Chaibasa both expressed his grave dissatisfaction over the lingering attitude of the authorities concerned and impressed upon the Executive Engineer, Building Construction Division, Chaibasa to ensure the preparation of D.P.R. forthwith and also that the new construction shall be done strictly as per norms and specification specified by the Hon'ble Apex Court. As such, direction of the Hon'ble Apex Court must be followed in the Letter and spirit while preparing the D.P.R. of New Court-Complex.

AGENDA – 4:

The matter with regard to construction of the residential quarter of the Principal Judge, Family Court, Chaibasa was taken up and discussed in the meeting. It has been reported by the Executive Engineer, Building Construction Division, Chaibasa vide his Letter No. 614(Anu.)/Chaibasa dated 01/07/2019, that a Estimate, amounting to Rs. 1,31,35,000 only, has been technically sanctioned by the Chief Engineer, Building Construction Department, Ranchi and sent to the Secretary, Building Construction Department, Ranchi vide Letter No. 267(Anu.) Dated 22.02.2018 for Administrative approval.

The Chairperson expressed his grave dissatisfaction over the lingering attitude of the authority concerned and impressed upon the Executive Engineer, Building Division, Chaibasa to expedite the matter.

AGENDA – 5:

Matter relating to other essentially required facilities in the 'A' & 'B' type residential quarters for Class-III & Class-IV employees of Civil Court, Chaibasa i.e. Effective System of Drainage of waste water, Iron Gate on the main entrance of the "A" type quarters, one more boring for "A" type quarter, renovation and maintenance of both "A" & "B" type quarters, etc. was then taken up and discussed.

As reported by the Executive Engineer, Building Construction Division, Chaibasa vide his Letter No. 614(Anu.)/Chaibasa dated 01/07/2019, that Technically Sanctioned Estimate for repairing and renovation works of Two blocks of "B" Type residential quarters has been sent to the Secretary, Building Construction Department, Ranchi vide Letter No. 442(Anu.) Dated 17.05.2018 for Administrative approval and the Estimate for repairing and renovation works of Two blocks of 'A' Type residential quarters including **provision of Drainage** has been prepared and the same has been sent to the Superintending Engineer, Building Construction Department, Ranchi for technical

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sanction of the same.

Further, Estimate for One more boring in the same campus has been sent to the Secretary, Building Construction Department, Ranchi through the Deputy Commissioner, West Singhbhum, Chaibasa vide Letter No. 1648 Dated 27.06.2019 for Administrative approval and for the remaining required works necessary step shall be taken at the earliest.

AGENDA – 6:

Matter of allotment of Government Land required for Proposed construction of 18 residential quarters for the Judicial Officers and 78 quarters for class-III & IV employees of Civil Courts, Chaibasa was also taken up and discussed in the meeting.

The Chairperson impressed upon the Deputy Commissioner, West Singhbhum, Chaibasa that since the old residential quarters of the Judicial Officers of this Judgeship are presently almost in **dilapidated** condition and not inhabitable at all, construction of new 'E' type and 'D' type residential quarters for them has become necessary and as per report submitted by the Executive Engineer, Building Construction Division, Chaibasa total area of land required for construction of 'E' type and 'D' type residential quarters is not available there. If, adjacent vacant residential complex of the Animal Husbandry Department is made available for this purpose, One block of 'E' type (04 Units) and Two blocks of 'D' type (Six Units in each) may be constructed there and there would be no necessity of providing land elsewhere.

In the matter of land required for construction of 78 residential quarters for the Staff of this Judgeship, the Chairperson requested Deputy Commissioner, West Singhbhum, Chaibasa to issue specific direction to the concerned Revenue Officer to locate the required suitable land for the aforesaid purpose at the earliest and report.

The Deputy Commissioner, West Singhbhum, Chaibasa apprised the Chairperson that necessary direction has already been given to the Additional Deputy Commissioner, West Singhbhum, Chaibasa and the matter may be resolved shortly.

AGENDA – 7:

In the matter of some construction works and fortification of Boundary Wall with concertina coil fencing & one Deep Boring in the premises of P. D.J's Bungalow at Tungri, Chaibasa, the Executive Engineer, Building Construction Division, Chaibasa apprised the Chairperson that the Estimate has been prepared and sent to the Secretary,

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Building Construction Department, Government of Jharkhand, Ranchi, vide letter No. 592(Anu.) Dated 13.07.2017 for Administrative Approval and the same is awaiting.

The Chairperson impressed upon the Executive Engineer, Building Construction Division, Chaibasa to expedite the matter and make further correspondence in the matter to obtain required Administrative Approval at the earliest and also take step for construction of new septic tank there.

AGENDA – 8:

(i) Matter with regard to proper supply of drinking water and sanitation in the residential quarters in the Judges Colony, Chaibasa &

(ii) Matter of 02 (Two) units of H.Y.D.T. boring-One in the Judges Colony and other in the premises of "B" Type residential quarters of the staff was also taken up and discussed in the meeting.

The Executive Engineer, Building Construction Division, Chaibasa apprised the Chairperson that One Boring for each campus has been proposed and technically sanctioned estimate has been sent to the Secretary, Building Construction Department, Government of Jharkhand, Ranchi for Administrative Approval vide Letter No. 631(Anu.) Dated 21.07.2017, which is awaiting. He further, submitted that for the aforesaid purpose Estimate of Rs. 10,86,520/- (Rupees Ten Lac Eighty Six Thousand Five Hundred and Twenty) only has been submitted to the Office of the Deputy Commissioner, West Singhbhum, Chaibasa with request to provide the required fund.

The Deputy Commissioner, West Singhbhum, Chaibasa impressed upon the Executive Engineer, Building Construction Division, Chaibasa to start work of installation of H.Y.D.T. boring in the Judges Colony, Chaibasa forthwith.

AGENDA – 9:

In the matter with regard to construction of Ramp and adaptation of Toilets for the Wheel Chair users in the buildings of Civil Courts, Chaibasa, the Executive Engineer, Building Construction Division, Chaibasa apprised the Chairperson that for the 1st floor of the buildings, a detailed Project Report has been sent in the Office of the Chief Engineer, Building Construction Department, Ranchi for detail working, drawing and design. But, no reply has yet been received. Necessary steps are being taken to expedite the matter.

The Chairperson impressed upon the Executive Engineer, Building Construction Division, Chaibasa that this matter has been lingering since long and directed him to make necessary correspondence with the authority concerned.

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AGENDA – 10:

In the matter of construction of an another Water-points with overhead tank inside the Civil Court Premises with a provision of proper filtration and sanitation for use by the litigants and other persons coming daily in the premises of the Court for their works in any court or office and installation of the water purifiers, the Executive Engineer, Drinking water and Sanitation Division, Chaibasa apprised the Chairperson that as per direction of the Government now this work shall be undertaken by the Building Construction Division, Chaibasa.

The Chairperson impressed upon the Building Construction Division, Chaibasa to look in to the matter and take all required step for construction of new Water-points with overhead tank inside the Civil Court Premises with a provision of proper filtration and sanitation for use by the litigants and other persons.

AGENDA – 11:

The matter of completion of repairing and renovation works of the Courts and Chambers, etc. of the Main Court Building of Civil Court, Chaibasa as per approved estimate and plan and also Record Room, Forms & Stationery Hall and Video Conferencing Room was also taken up and discussed in the meeting. The Executive Engineer, Building Division, Chaibasa apprised the Chairperson that repairing and renovation works have already been done.

AGENDA – 12:

The matter of security measures in the premises of Civil Court, Chaibasa was also taken and discussed in the meeting.

The Executive Engineer, Building Division, Chaibasa apprised the Chairperson that in this regard three measures have earlier been undertaken by his Department i.e. (i) raising of the boundary wall with concertina coil fencing, (ii) construction of the Police Barrack on the roof of Hazat in the premises of Civil Court, Chaibasa and (iii) replacement of the main entrance gate and so far the progress in the matter is concerned, work of raising of the boundary wall with concertina coil fencing have been completed and construction of the Police Barrack on the roof of Hazat in the premises of Civil Court, Chaibasa are almost complete. Estimate for replacement of the main entrance gate has been technically sanctioned and sent to the Government for Administrative Approval.

The Executive Engineer, Building Division, Chaibasa, further, apprised the

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Chairperson that required allotment for two more works i.e. (i) Concertina Coil fencing over the boundary wall of Hazat campus and (ii) construction of D.F.M.D. Machine room have also been received in his Department. Work of Concertina Coil fencing over the boundary wall of Hazat and Security Room at main entrance gate have been completed.

AGENDA – 13:

The matter of construction of Nyaya Sadan in side the premises of Civil Court, Chaibasa was also taken up and discussed in the meeting.

As apprised earlier by the Executive Engineer, Building Construction Division, Chaibasa, the necessary plan for construction of Nyaya Sadan in the premises of Civil Court, Chaibasa has been submitted to JHALSA, Ranchi and the consultant has been entrusted with the work of preparing D.P.R. of the same which is still awaiting.

AGENDA – 14:

In the light of the direction under Hon'ble Court's Letter No. 341/Admn. Misc. Dated 01/06/2018, the matter with regard to installation of Lightning Arresters here in all the Five Court-complexes and also in the Bungalow of the Principal District and Sessions Judge for the safety and security of the precious Electrical/Electronics accessories from the threats of thundering was discussed in the meeting.

The Executive Engineer, Building Division, Chaibasa apprised the Chairperson that installation of Lightning Arresters here in all the Five Court-complexes are in progress.

AGENDA – 15:

(i) The matter with regard to lack of supply of water and other problems in the urinals made in front of English Office of this Judgeship was raised and discussed in the meeting.

The Executive Engineer, Building Construction Division, Chaibasa apprised the Chairperson that all necessary works have been done.

(ii) Matter of drainage behind the main Court building and its connection with the outside drainage was also taken up and discussed in the meeting.

The Chairperson impressed upon the Executive Engineer, Building Construction Division, Chaibasa and also the Special Executive Officer, Nagar Parishad, Chaibasa to look into the matter sincerely and complete the aforesaid works at the earliest since drainage inside the complex is to be made by the Building Construction Division,

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Chaibasa and out side of the boundary wall it is to be made by the Nagar Parishad, Chaibasa.

(iii) With the permission of the Chairperson, the Registrar, Civil Court, Chaibasa raised the matter of urgent repairing and renovation of Court and Office of the Principal District and Sessions Judge and apprised the Committee and on account of seepage and worst condition of false ceilings, repairing and renovation work is urgently required in this heritage building.

The Chairperson impressed upon the Executive Engineer, Building Division, Chaibasa to identify the problems and to take step to resolve the issue forthwith.

No any other matter was raised in the meeting today.

The meeting ended in cordial atmosphere with vote of thanks.

Let the copy of this Minutes be sent to the all concerned for needful.

Principal District & Sessions Judge,
West Singhbhum, Chaibasa.

Memo No. _____/G Dated; Chaibasa, the

Day of July, 2019

As directed, copy forwarded to:-

1. The Deputy Commissioner, West Singhbhum, Chaibasa,
2. The Executive Engineer, Building Construction Division, Chaibasa,
3. The Executive Officer, Nagar Parishad, Chaibasa,
for information and necessary action

AND

4. The System Officer, e-Court, Civil Court, Chaibasa for uploading the same on the
Official web- site of Civil Court, Chaibasa.

Registrar,
Civil Court, Chaibasa.

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